

serial number 4 to pending for want of clarifications from the State Government of Karnataka.

सरकारिया आयोग का प्रतिवेदन

4666. श्री ओंकार सिंह लखावत : क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार केन्द्र और राज्यों के बीच संबंध हेतु गठित किये गये सरकारिया आयोग के प्रतिवेदन को कार्यान्वित करने की मंशा रखती हैं; यदि हां, तो इस संबंध में उठाये गये प्रभावी कदमों का ब्यौरा क्या है;

(ख) सरकार द्वारा श्री भैरों सिंह शेखावत के संयोजन में गठित समिति के प्रतिवेदन पर क्या कार्रवाई की जा रही है; और

(ग) तत्संबंधी ब्यौरा क्या है?

गृह मंत्री (श्री लाल कृष्ण आडवाणी) : (क) केन्द्र राज्य संबंधों पर सरकारिया आयोग द्वारा अपनी रिपोर्ट में की गई 247 सिफारिशों में से 91 के मामले में अन्तर-राज्यीय परिषद द्वारा मत बना लिया गया है। ये सभी 91 सिफारिशें भारत सरकार के संबंधित मंत्रालयों और विभागों तथा राज्य सरकारों को आगामी आवश्यक कार्रवाई के लिए भेजी गयी हैं।

(ख) और (ग) श्री भैरों सिंह शेखावत की अध्यक्षता में गठित समिति ने अपनी प्रथम करपोट दे दी है और इसकी सिफारिशों पर विचार किया जा रहा है।

Separate Inheritance Rules for Males/ Females of J&K

4667. SHRI PARAG CHALIHA: SHRI GOVINDRAM MIRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there are two sets of rules in J&K for males and females, relating to property and inheritance, who marry with the spouses residing outside J&K;

(b) if so, the details thereof; and

(c) the steps taken/contemplated to annual the same on account of being discriminatory?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir. There are different provisions for males and females, who marry spouses from outside the Jammu and Kashmir as regards rules for Permanent Residents of the State.

(b) The rules provide that wife or a widow of a Permanent Resident shall acquire the status of her husband so long as she resides in the State and does not leave the state for permanent residence outside the State. Whereas in case of males, there is no provision regarding this.

(c) In terms of Article 35A of the Constitution of India in its applicability to the State of Jammu & Kashmir, the States legislature has been vested with powers to make laws defining permanent

Resident and conferring on them special rights/privileges on including that of acquisition of immovable property in the State and the laws made by the States Legislature shall not be void on the ground that it is inconsistent with or takes away or abridges any rights conferred on the other citizens of India. In terms of Article 370, any changes/modifications, etc. in the existing provisions of the Constitution of India, so far as it relates to a State subject can be made only with the concurrence of the State Government of J&K. As such the Central Government cannot make amendments on its own. As regards Permanent Resident the provisions of the Constitution of Jammu and Kashmir apply, which can be amended as per specially specified procedure.

Modernisation of Assam Police

4668. DR. ARUN KUMAR SARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have formulated any time bound comprehensive plan for modernisation of Assam police force;

(b) if so, the details thereof including provisions made, for sophisticated arms, vehicles, speed boats^ bullet proof items and information system;

(c) "whether it is a fact that due to inadequate family housing for police forces near the police station/outpost and modern weapons, the efficiency of Assam Police could not be improved;

(d) if so, the action taken to improve the efficiency of Assam Police; and

(e) the number of new battalions proposed to be created and since when the proposals are pending and when these are likely to be commissioned/cleared?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Central Government has been providing assistance for modernisation of police forces in North Eastern States. Under the special scheme for modernisation of police forces in North Eastern States, 197 maruti Gypsy King vehicles, 70 Tata 407 trucks, 45 Tata 709 trucks, 140 SLR's, 1270 Carbines, 500 Pistol, 25509 Bombs and Grenades and 911720 rounds of ammunition were provided to Assam Police during 1997-98. 40 of the above vehicles have been bullet proofed.

Under the general scheme modernisation of police forces, an amount of Rs. 47.72 lakhs has also been released to Assam during 1997-98.

A comprehensive scheme for providing assistance for modernisation of police forces in North Eastern States including Assam is under consideration of Government.

(c), and (d) Government is seized of the fact that police housing needs to be improved to increase the efficiency of police forces. The Tenth Finance Commission recommendations for the North Eastern States include a provision for Police Housing. In respect of Assam, the recommended outlay is Rs. 8291.25 lakhs. Rs. 3212.77 lakhs has been released to the State Government so far.

(e) Central Government has sanctioned four India Reserve Battalions for the State of Assam so far. No proposal for additional battalions is under consideration of Government.

Encroachment on Government Land in Aram Bagh

4669. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the automobile workers who have been allotted shops at Chitragupte Road, New Delhi are unauthorisedly using Government land for repair and parking purposes in front of Block No. 166 to 201, Aram Bagh;

(b) whether it is also a fact that number of complaints in this regard have been lodged with the local police authorities by the residents and Welfare Association of Aram Bagh;

(c) the action taken by the police authorities in this regard during the last two years; and

(d) if the answer to part (c) be in negative what prompt action is proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) The problem of unauthorised use of Government land by the allottees of the automobile shops on Chitragupta Road, New Delhi is of a continuing nature. However, during the last two years, Delhi Police registered eight cases against such unauthorised use which ended in conviction by the court of law.

लक्ष्मीबाई नगर तथा पश्चिमी किदवई नगर में अपराध

4670. श्री सूर्यभान पाटील वाहाडणे : क्या गृह मंत्री यह बताने की कृपा करेंगे कि: